

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of the Refresher Course for Civil Judges of 2022 & 2023 batch (on completion of one year service)

(One Week – 09.02.2026 to 14.02.2026)

DATE/DAY	SESSION – I 9:45 am to 10:25 am	SESSION – II 10:30 am to 11:45 am	SESSION – III 12:00 noon to 1:15 pm	SESSION – IV 2:00 pm to 3:15 pm	SESSION – V 3:30 pm to 4:45 pm	SESSION – VI 4:45 pm onwards
09.02.2026 (Monday)	Inauguration of the Course By: Hon'ble Shri Justice Vivek Agarwal Chairman, Governing Council, MPSJA <i>(Followed by Group Photograph)</i>	Identifying the issues and problems of the participants By: Officers of the Academy	Open interaction on – Common Issues faced during Criminal Trial <ul style="list-style-type: none">• Guidelines of <i>In Re. v. State of Andhra Pradesh</i> case	Key issues relating to offences under: <ul style="list-style-type: none">• Essential Commodities Act, 1955• M.P. Govansh Vadh Pratishedh Adhiniyam, 2004• Prevention of Cruelty to Animals Act, 1960	Key issues relating to Remand, Bail & suspension of sentence: <ul style="list-style-type: none">• Guidelines of <i>Satendra Kumar Antil</i> case• Guidelines of <i>Arnessh Kumar</i> case	Interaction on: <ul style="list-style-type: none">• Common issues faced during trial in civil suits & execution By: Hon'ble Shri Justice Dwarka Dhis Bansal Judge, High Court of M.P.
10.02.2026 (Tuesday)	Key issues relating to Negotiable Instruments Act, 1881 <ul style="list-style-type: none">• <i>In Re: Expedited Trial of Cases u/s 138 of the Act</i>• <i>Compounding of offence</i>• <i>Offence relating to company</i> By: Shri Parth Shankar Mishra Secretary, District Legal Service Authority (DLSA), Satna	Key issues relating to sections 313 & 319 Cr.P.C., 1973 <ul style="list-style-type: none">• Guidelines of <i>Rajkumar @ Suman v. State</i> case• Guidelines of <i>Indra Kunwer v. State of Chhattisgarh</i> case	Discussion on – NDPS Act, 1985 <ul style="list-style-type: none">• Trial• Presumption• Seizure• Bail• Sampling and Disposal of property	Key issues relating to: <ul style="list-style-type: none">• Writ of commission under order 29 CPC• Dispute relating to boundaries• Adverse Possession	Key issues relating to Maintenance u/s 144 BNSS, 2023 <ul style="list-style-type: none">• Guidelines of <i>Rajneesh v. Neha</i> case	By: Smt. Namita Dwivedi Assistant Director, MPSJA
11.02.2026 (Wednesday)	Law of devolution of interest in coparcenary property and general rule of succession under the Hindu Succession Act, 1956 <ul style="list-style-type: none">• New Horizon : <i>Vineeta Sharma</i> case By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Recording of evidence & Appreciation of evidence in criminal cases By: Dr. Dharmendra Ku. Tada Faculty Member (Sr.), MPSJA	Law of devolution of interest in joint Property and general rule of succession in the Muslim Law By: Shri Saurabh Kumar Singh OSD, MPSJA	Key issues relating to: <ul style="list-style-type: none">• Return and Rejection of plaint in CPC• Stay of suit• Res judicata• Amendment application• Implement of parties	Canons of Judicial ethics By: Hon'ble Shri Justice Vivek Agarwal Chairman, Governing Council, MPSJA	

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12.02.2026 (Thursday)	Law relating to Court Fees Act, 1870 and Suits Valuation Act, 1887 By: Shri Jayant Sharma District & Additional Sessions Judge Bhopal	Key issues relating to: • Indian Forest Act, 1927 • Wild Life (Protection) Act, 1972 • Mines and Minerals Act 1957 • The Arms Act, 1959 • M.P. Excise Act, 1915 By: Shri Sachin Sharma Addl. Director, MPSJA	Key issues relating to Specific Relief Act, 1963: • Declaration & Injunction • specific performance of a contract • Summary Suits • Money Suits By: Shri Bharat Kumar Vyas District & Additional Sessions Judge, Dr. Ambedkar Nagar District Indore	Key issues and guidelines relating to Execution in civil cases • Attachment & sale • Order 21 Rule 97 • Inquiry u/s 47 • Guidelines of <i>Rahul S. Shah v. Jinendra Kumar Gandhi</i> case • Guidelines of <i>Periyamal (Dead Thr. Lrs.) v. V. Rajamani and anr.</i> case By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Open Interactive Session By: Officers of the Academy
13.02.2026 (Friday)	Key issues relating to M.P. Accommodation Control Act, 1961 By: Shri Sachin Sharma Addl. Director, MPSJA	Temporary injunction: • Principles & Procedure • <i>Ex Parte</i> • Mandatory • Breach of Injunction • Supplementary proceedings u/s 94 CPC By: Dr. Dharmendra Ku. Tada Faculty Member (Sr.), MPSJA	Trial and execution: • Protection of Women from Domestic Violence Act, 2005 By: Smt. Namita Dwivedi Assistant Director, MPSJA	Discussion on – Civil and Criminal Judgment presented by participants By: Officers of the Academy	Discussion on – Order and Judgment writing in civil & criminal cases By: Officers of the Academy
14.02.2026 (Saturday)	Insight view of: • Primary & Secondary evidence • Electronic Evidence • IT Act, 2000 • Introduction of ERP By: Shri Manish Sharma Faculty Member (Jr. 1), MPSJA	Key issues relating to M.P. Land Revenue Code, 1959 By: Shri Sachin Sharma Addl. Director, MPSJA	Valedictory Session By: Officers of the Academy		

Note: (1) The Time Table is subject to change as per exigencies.
 (2) Tea Break 11:45 am to 12:00 noon and 3:15 pm to 3:30 pm.
 (3) Lunch Break 1:15 pm to 2:00 pm.
 (4) **Use of Cell Phones in lecture room is strictly prohibited.**

DIRECTOR